

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 122 OF 2015 & IA NO. 194 OF 2015
&
APPEAL NO. 125 OF 2016 & IA NOS. 280, 281 OF 2016

Dated: 7th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

APPEAL NO. 122 OF 2015 & IA NO. 194 OF 2015

In the matter of :

Gail Gas Ltd. ...Appellant(s)
Versus
Petroleum & Natural Gas Regulatory Board & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Ajit Pudussery
Mr. Ajeet Singh Verma

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Mr. Sumit Kishore for R-1
Mr. S.K. Pandey
Mr. Chandrashekar for R.2
Mr. R.V. Sinha
Mr. A.S. Singh for R-3

APPEAL NO. 125 OF 2016 & IA NOS. 280, 281 OF 2016

M/s. Sanwariya Gas Ltd. ...Appellant(s)
Versus
Petroleum & Natural Gas Regulatory Board & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. S.K. Pandey
Mr. Chandrashekar

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Mr. Sumit Kishore for R.1
Mr. R.V. Sinha
Mr. A.S. Singh for R-2

Mr. Ajit Pudussery
Mr. Ajeet Singh Verma for R-4

ORDER

Learned counsel appearing for Union of India states that Union of India does not wish to file any reply.

Pleadings are complete. List these matters for hearing on **12.05.2017.**

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Ranjana P. Desai)
Chairperson

Ts/vg